

DEFRAUDING OF N.E. RAILWAY

175. **SHRI A. D. MANI:** Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a case of defrauding the North Eastern Railway to the extent of Rs. 1,60,000 has been discovered by the Special Police Establishment;

(b) if so, whether certain persons have been arrested in Chapara (Bihar) in this connection; and

(c) what are the details of the case?

THE DEPUTY MINISTER OF RAILWAYS (SHRI SHAH NAWAZ KHAN):
(a) Yes.

(b) Yes. Two private persons from Chapara and two Railway officials from other places.

(c) The allegations are that there was a conspiracy between certain Railway officials and private persons as a result of which payments were made against forged and fictitious bills for stores which were not supplied. The investigation has been completed and the question of prosecuting the accused persons is under consideration.

***COMPLAINT AGAINST TELEPHONE OPERATORS AT HISSAR EXCHANGE**

27. **SHRI BANSI LAL:** Will the Minister of LAW be pleased to state:

(a) whether the attention of Government has been drawn towards the news item published in the "Anand Bhoomi", a Hindi weekly from Hissar in Punjab, dated the 27th August 1963 and the 1st October, 1963 complaining against the negligence of telephone operators in the telephone exchange at Hissar; and

(b) if so, what steps Government have taken in this regard?

THE DEPUTY MINISTER IN THE DEPARTMENT OF POSTS AND TELE-

*Postponed from the 18th November, 1963.

GRAPHS (SHRI B. BHAGAVATI): (a) Yes.

(b) Adequate number of operators have been posted, and suitable training has been organised. Control and supervision have also been tightened.

PAPERS LAID ON THE TABLE

I. THE CINEMATOGRAPH (CENSORSHIP) SECOND AMENDMENT RULES, 1963.

II. THE REGISTRATION OF NEWSPAPERS (CENTRAL) THIRD AMENDMENT RULES, 1963.

THE MINISTER OF SUPPLY (SHRI JAISUKHLAL HATHI): Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Information and Broadcasting:—

(a) Notification G.S.R. No. 1514, dated the 11th September 1963, publishing the Cinematograph (Censorship) Second Amendment Rules, 1963, under sub-section (3) of section 8 of the Cinematograph Act, 1952.

(b) Notification G.S.R. No. 1687, dated the 17th October, 1963, publishing the Registration of Newspapers (Central) Third Amendment Rules, 1963, under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867.

[Placed in Library. See No. LT-1908/63 for (a) and (b)]

REPORTS (1963) OF THE TARIFF COMMISSION ON THE CONTINUANCE OF PROTECTION TO VARIOUS INDUSTRIES AND RELATED PAPERS

SHRI JAISUKHLAL HATHI: Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, a copy each of the following papers:—

(a) (i) Report (1963) of the Tariff Commission on the continu-